

Daily Order

| Judge Name | Case No/Year | Date of Order | Daily Order |
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| CHIEF JUSTICE AND ASHOK S.KINAGI | WP 8511/2020 | 28/08/2020 | <p>Considering the issues raised in this petition, we issue rule nisi as the steps taken by the State Government will have to be monitored.</p> <p>2. The learned counsel appearing for the petitioners has invited our attention to the directions issued by the Apex Court in the case of NATIONAL LEGAL SERVICES AUTHORITY vs UNION OF INDIA AND OTHERS and in particular, the direction contained in paragraph 135.3 which reads thus:</p> <p>“135.3. We direct the Centre and the State Governments to take steps to treat them as Socially and Educationally Backward Classes of citizens and extend all kinds of reservation in cases of admission in educational institutions and for public appointments.”</p> <p>3. Our attention is also invited to the provisions of the Transgender Persons (Protection of Rights) Act, 2019 (for short ‘the said Act of 2019’) which has come into force at the end of the year 2019.</p> <p>4. By way of interim relief, we direct the State Government to take immediate steps for implementation of the directions contained in paragraph 135.3 above. While doing so, the State Government will have to also take steps to implement and enforce the relevant provisions of the said Act of 2019.</p> <p>5. We direct the State Government to file an affidavit reporting compliance. The affidavit shall be filed on or before 29th September 2020.</p> |

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| | | | 6. Let the petition be listed on 1st October 2020 under the caption of 'orders' for considering compliance. |

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